

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-271/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

M/s Synergy Property Development Services Pvt. Ltd.

.....Applicant

Order delivered on 16.01.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Siddhant Kohli, Adv.
Mr. Balaji Srinivasan, Adv.

For the Respondent : Ms. Shreya Tandon, Adv.

ORDER

Pleadings are complete. Matter is listed for final arguments. Learned counsel for the applicant states that no instructions are received from the applicant with respect to pursuing the present application and seeks adjournment. If on the next date of hearing the matter is not argued, the same will be dismissed. For further consideration on 12.02.2019.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

